

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 1549 of 2014

S.M Laroia**Petitioner**

-Versus-

Employer in relation to the Management
Of Barora Area No.1, BCCL, Barora**Respondent**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. A.K. Sahani, Advocate
For the Respondent : Mrs. Swati Shalini, JC to A.K. Das, Advocate

08/29.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On 29.08.2017, a specific direction was given to the respondent-Management to bring on record the Circular, which was exhibited before the learned Central Government Industrial Tribunal No.1, Dhanbad, as Ext. W-1, for proper adjudication of the present dispute.

Almost three years have passed, but the said Circular, Ext. W-1 has not been filed as yet and different submissions are being advanced by the learned counsel for the Management-respondent, but the order passed by this Court is not complied with.

Under such circumstances, put up this case after six weeks.

It is made clear that if the said order dated 29.08.2017 is not complied with within the aforesaid period, a cost of Rs.5,000/- shall be imposed on the Management-Respondent.

(Dr. S.N. Pathak, J.)

punit/-